

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 894/2016

SETHIYATHOPPU M.R.K.COOP. SUGAR MILLS

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU AND ORS.

Respondent(s)

WITH

C.A. No. 898/2016 (XII)

C.A. No. 899/2016 (XII)

C.A. No. 897/2016 (XII)

O R D E R

Learned counsel appearing for the appellant(s)
states that the matters have become infructuous.

The appeals are accordingly dismissed as
infructuous.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[M.M. SUNDRESH]

NEW DELHI;
FEBRUARY 09, 2022.

ITEM NO.103 Court 6 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 894/2016

SETHIYATHOPPU M.R.K.COOP. SUGAR MILLS

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU AND ORS.

Respondent(s)

WITH

C.A. No. 898/2016 (XII)

C.A. No. 899/2016 (XII)

C.A. No. 897/2016 (XII)

Date : 09-02-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. S. Nandakumar, Adv.
Ms. Deepika Nandakumar, Adv.
Mr. Anand Maruthi Rao, Adv.
Mr. V. N. Raghupathy, AOR

Ms. Promila, Adv.
Mr. S. Thananjayan, AOR

For Respondent(s)

Mr. B. Balaji, AOR

Mr. D. Kumanan, AOR

UPON hearing the counsel the Court made the following

O R D E R

The appeals are dismissed as infructuous in terms of
the signed order.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

[Signed order is placed on the file]